

in N.D.M.C. area is as under :

Sl. No.	No. of cases pending in various courts	Total No.	Remarks
1.	Unauthorised construction	184	83 cases pertain to the period prior to the amendment in Punjab Municipal Act.
2.	Squatters	177	In all courts i.e. Supreme Court, High Court and Lower Courts.
3.	Encroachment on public land	2972	Chit Challans Triable summarily by the N.D.M.C.

(B) The following steps have recently been taken by the NDMC to decide on such cases expeditiously :

- (i) One officer of the rank of Dy. Law Officer has been posted exclusively in Tis Hazari Courts to ensure the early disposal of these cases.
- (ii) Regular meetings are held at Senior Level, like that of Chief Architect to monitor the action on Court cases.

(Interruptions)

MR. SPEAKER : I shall listen. Why do all of you stand at a time ?

(Interruptions)

[English]

MR. SPEAKER : What is the matter ? This is nothing.

(Interruptions)

12.00 hrs.

(Interruptions)

[Translation]

MR. SPEAKER : Please do not do so, do not do so.

(Interruptions)

MR. SPEAKER : I shall talk to everybody, but please, do not do so.

(Interruptions)

MR. SPEAKER : Shri Charles, please sit down. Why do all of you stand at a time ? Does it behove you ? Please sit calmly. Please do not do so. Both the sides are doing this thing. Does it behove you ?

12.01 hrs.

#### QUESTION OF PRIVILEGE

MR. SPEAKER : On 15th April, 1987, Shri H. N. Nanje Gowda, Shrimati B. Basavarajeswari and Dr. G. S. Rajhans gave a joint notice of question of privilege against Prof. Madhu Dandavate for allegedly wilfully misleading the House on 17th November, 1983, while participating in the discussion on "the need for Electoral Reforms with special reference to Defections" under Rule 193.

In their notice, the members have stated *inter alia* that "Prof. Dandavate during the course of his talk told the House when he referred to the so called 'Moily tape' episode, that money was sent from Delhi and also that the Karnataka Chief Minister was in possession of the finger prints on the bundles of money".

Referring to the above statement, the members have further stated : "New the Desai commission which went into the inquiry has held that what was told in the Lok Sabha by Prof. Dandavate is not correct". The members have alleged that "Prof. Dandavate just to create an impression in the public, wilfully and purposely misled the House on 17.11.83."

I have gone through the Report submitted by the Desai Commission In para 8 of the Report, it has been stated *inter alia* as follows :

"...It was stated on the floor of Parliament by Prof. Madhu Dandavate that finger impression on the bundles of Rs. 2 lakhs currency notes has been taken and they were in possession of the Chief Minister of Karnataka...Hon'ble Chief Minister did not have the finger prints alleged to have been taken from the currency notes as is clear from the letter received from the Chief Minister's Secretariat. Mr. Byre Gowda also has admitted that the currency notes were handled by many persons and it was impossible to finger prints and no finger prints have been taken".

As regards the amount having been drawn from the Sadar Bazar Branch of the State Bank of India, Delhi, the finding of the Commission has been given on page 43 of the Report, which reads as follows :

"According to Mr. C. Byre Gowda, as one of the bundles of currency notes contained account slip of the State Bank of India, Sadar Bazar, New Delhi, he thought that the amount had come from New Delhi. But the Manager of the State Bank of India, Sadar Bazar, New Delhi, has in his letter dated 15.4.1986 stated that he is unable to state that the said bundle was issued from their Bank to any of the account holders on 14.9.1983 or subsequently. He has also written to say that the Cong. (I) Party and the Janata Party have no accounts in that Bank Therefore, it is not possible to trace the secure from which the amount (M.O. 1) came to Bangalore".

I called for the comments of Prof. Madhu Dandavate in the Matter. He has *inter alia* stated as follows :

"In my observations in the Lok Sabha on 17th November, 1983 I had relied on the information given to me by my colleagues in Karnataka. However, Desai Commission appointed by the Karnataka Government has clearly stated that there was no evidence of the Chief Minister possessing these finger impressions."

(Interruptions)

MR. SPEAKER : While offering his regrets, Prof. Dandavate has stated that "under these circumstances in the highest Parliamentary tradition I unhesitatingly offer my regrets...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV) : He should resign.

(Interruptions)

[Translation]

MR. SPEAKER : Let me read it. What are you doing ?

(Interruptions)

[English]

MR. SPEAKER : "for my observations in the House on 17th November, 1983 and assure you that I had no intention to mislead the House."

I accept the regrets expressed by Prof. Dandavate and in view thereof, I withhold my consent to the raising of the matter in the House as a question of privilege.

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SHRI A. CHARLES (Trivandrum) : There is another matter. On 15.4.1987 during the course of the debate on the Defence deal...

MR. SPEAKER : I will look into it. I have got it.

SHRI A. CHARLES : ...an observation was made by Shri Kishore Chandra, Deo casting aspersions on the Prime Minister...

MR. SPEAKER : I will proceed. I have to act according to the law.

SHRI A. CHARLES : It has been published in the newspapers...

MR. SPEAKER : I have to work according to the rules. I will initiate action. I will consider.

SHRI S. JAIPAL REDDY (Mahbubnagar) : In this case...

MR. SPEAKER : Not allowed.

*(Interruptions)\*\**

[Translation]

MR. SPEAKER : I am at a loss to understand why you are behaving like this; you are a gentleman.

[English]

What sort of a person you are ? Please do not do like this.

*(Interruptions)*

SHRI C. MADHAV REDDI (Adilabad) : I gave notice of a substantive Resolution regarding the enlargement of the powers of the inquiry commission on the Fairfax.

[Translation]

MR. SPEAKER : Have you given any notice to me ?

[English]

SHRI C. MADHAV REDDI : I have given.

[Translation]

MR. SPEAKER : I have not seen. I will look into it.

*(Interruptions)*

[English]

MR. SPEAKER : Why are you speaking, all of you ? I have heard it. I will do what I think is fit. That is all simple it is.

SHRI P. KOLANDAIVELU (Gobichettipalayam) : I have given an adjournment motion with regard to the Sri Lanka problem. Hundreds of people are being killed and the Prime Minister of Sri Lanka is on record to say that only military solution...

MR. SPEAKER : I have disallowed the adjournment motion. I cannot do anything about it. We had a discussion on the Foreign Affairs.

*(Interruptions)*

SHRI BASUDEV ACHARIA (Bankura) : We want that the terms of reference of the inquiry commission should be widened.

MR. SPEAKER : I have heard it and I have said I will look into it.

*(Interruptions)*

[Translation]

MR. SPEAKER : What is happening to you ? You do not feel a bit ashamed. What are you doing ?

[English]

Does it behove you to stand up like this ? I have heard the whole thing.

[Translation]

I have done it. You do not feel ashamed. What is going on ?

*(Interruptions)*

MR. SPEAKER : I have told you that I have done it. If there is anything, please tell me. There is no use of doing so. I cannot follow if twenty people speak at a time.

SHRI SAIFUDDIN CHOWDHARY (Karwa) : Please call one by one.

*(Interruptions)*

[English]

SHRI S. JAIPAL REDDY : Sir, I am on a point of order.

MR. SPEAKER : There is no subject under discussion.

SHRI S. JAIPAL REDDY : Let me formulate my point of order.

MR. SPEAKER : Which rule has been violated ?

SHRI S. JAIPAL REDDY : In the heat of the Zero Hour you are saying so many things about us which are getting reported in the Press.

MR. SPEAKER : But I am not saying anything.

SHRI S. JAIPAL REDDY : You say "Are you not ashamed ?" and such things.

MR. SPEAKER : I am only saying if 20 or 30 people are standing in the House and shouting does it behove you ?

(Interruptions)

[Translation]

MR. SPEAKER : What can I say ? Please tell me what should I say. Should I garland you ?

(Interruptions)

[English]

SHRI M. RAGHUMA REDDY (Nalgonda) : You are not supposed to lose your temper.

MR. SPEAKER : I have my job to do. You can give a notice. You can see me. I will consider that and after full consideration I will either reject or accept it. Either you frame the rules and observe them or amend them.

SHRI S. JAIPAL REDDY : Sir, the remarks emanating from the Chair should be a little more circumspect.

MR. SPEAKER : No, Sir. I do not like it. I have said I am open to any sugges-

tion. I am open to any discussion. I have never barred any discussion except out of rules and if you are not satisfied you come to me and tell me.

SHRI M. RAGHUMA REDDY : Can we not raise any point, any issue, Sir ?

MR. SPEAKER : You are welcome any time. Come to me and say : "This is right, Sir. Why don't you do it ?" I will do. I have never barred discussion.

(Interruptions)

MR. SPEAKER : Only I will say, when I am satisfied that this cannot be done under the rules, then you have to change the rules. That's all.

SHRI SAIFUDDIN CHOWDHARY : Call one by one. -

MR. SPEAKER : There is no time. How can I do ?

PROF. MADHU DANDAVATE (Rajapur) : I want to make a submission about a procedural point, Sir. I will raise it at the stage at which you will tell me. I want to raise a question about the financial business and its regulation. At which stage you would like me to raise it ? This procedural point has been discussed since 1975 regarding the regulation of the demands and the time under Article 119. If you tell me at which stage I should raise it, I shall do so.

MR. SPEAKER : We could have discussed it in the Business Advisory Committee.

PROF. MADHU DANDAVATE : No, no, Sir. There is a point of order regarding non-implementation of Article 119 of the Constitution which says that unless the law is framed to regulate the financial business, then control of the business such as guillotining cannot be valid and is ultra vires of the Constitution.

MR. SPEAKER : I think we could have discussed it in the Business Advisory Committee.

(Interruptions)

MR. SPEAKER : I think, we can discuss it in the Business Advisory Committee. That will be best because we can discuss it fully well.

*(Interruptions)*

PROF. MADHU DANDAVATE : If you want to shun the point of order...

MR. SPEAKER : No question.

PROF. MADHU DANDAVATE : In 1975, it was discussed in the House. If you tell me when the issue can be raised, I will raise it at that time. When the demands are taken up, if you want me to raise this procedural point, I will do. It is a very substantial point and needs to be discussed by the entire House. It is not from a partisan angle.

MR. SPEAKER : All right, we will take it up. We will come to it when the time comes. We will cross the bridge when we come to it.

*(Interruptions)*

MR. SPEAKER : Mr. Kolandaivelu, I have just told you that I have had a discussion just a few days back on foreign policy. You can have another discussion.

SHRI P. KOLANDAIVELU : The raids are being continued.

MR. SPEAKER : I cannot do more than that. What more can I do ?

*(Interruptions)*

SHRI P. KOLANDAIVELU : Let the Minister make a statement.

*(Interruptions)*

MR. SPEAKER : Nothing goes on record now.

*(Interruptions)\*\**

SHRI SAIFUDDIN CHOWDHARY : I have given an adjournment motion to review the Indo-US relations in the wake of clearance of sale of AWACS to Pakistan...

MR. SPEAKER : There cannot be an adjournment motion on that.

SHRI SAIFUDDIN CHOWDHARY : ... and involvement of US and its allies in the affairs of Sri Lanka. It is a very important matter.

MR. SPEAKER : You give some other motion.

SHRI BASUDEV ACHARIA : You allow at least a calling attention. We have given notice.

*(Interruptions)*

[*Translation*]

MR. SPEAKER : Now you please tell me, what should I do ?

[*English*]

There cannot be any adjournment motion. I disallowed that. You can give some other motion.

*(Interruptions)*

[*Translation*]

MR. SPEAKER : When I have barred you, then why do you press ? When you press, I have also to press. Shri Choudhury. I have said to you that you give order and we will do it. There is nothing in it. There is no dispute. When have I denied ?

[*English*]

It is only a question of decorum. It is a question of rules and we will discuss it.

[*Translation*]

You may please give in writing to me. You can raise it under Rule 193 or through calling attention motion, etc. If you give a notice, I will look into it. You may please discuss it first. We have already taken up the Ministry of Defence as Shri Indrajit Gupta had asked for it and now we are going to take up the Ministry of Agriculture. Thereafter we will take it up.

[English]

SHRI INDRAJIT GUPTA (Basirhat) : I gave you a notice about a very serious matter which has appeared. From abroad, some questionnaire is being sent to retired Army officers here asking them to give their reasons why the military is not intervening in the situation...

MR. SPEAKER : I have not seen it. I will look into it.

SHRI INDRAJIT GUPTA : We want to have it discussed and there should be a statement on that.

[Translation]

MR. SPEAKER : I have not seen it.

SHRI INDRAJIT GUPTA : I have sent it to you. It has come from London—

[English]

to retired Army officers here asking them their opinion as to why military is not intervening in the situation in India.

[Translation]

MR. SPEAKER : Guptaji, I have not seen it. I shall be able to tell you when I see it.

[English]

SHRI T. BASHEER (Chirayinkil) : Sir, in the *News Time*, there is a report about Shri Kishore Chandra. Deo's remark...

[Translation]

MR. SPEAKER : I have said that I have done it.

[English]

I have already referred it. I have already taken action.

(Interruptions)

MR. SPEAKER : Mr. Basheer, what sort of man you are ? I have already taken action.

MR. T. BASHEER : I have given the notice.

MR. SPEAKER : I have already taken action.

(Interruptions)

MR. SPEAKER : I do not know why we should do all this.

(Interruptions)

MR. SPEAKER : There is no fund in doing it all the time when we can do it with honour, with dignity, with decorum and everything.

SHRI S. JAIPAL REDDY : We did not follow what you said.

MR. SPEAKER : I said I have initiated action on it according to the rules. Whatever I do, I always do that according to the rules. No problem.

SHRI NARAYAN CHOUBEY (Midnapur) : Sir, a report has appeared in the *Indian Express* ..

MR. SPEAKER : What is it ?

SHRI NARAYAN CHOUBEY : A controversial M.P....\*\*

MR. SPEAKER : Not allowed, nothing doing. Not allowed.

(Interruptions)

[Translation]

MR. SPEAKER : Tulsiramji, what has happened to you ?

SHRI V. TULSIRAM (Nagarkurnool) : Sir,

*Na Kahane ki Ijazat Hai Na Fartyad ki Ijazat hai,  
Main Ghut ke Mar Jaun Marzi Mere Sayyad ki hai.*

(Interruptions)

MR. SPEAKER : Please do not distort the Couplet.

\*\*Not recorded.

SHRI V. TULSIRAM : I am not allowed to speak...

Institute of India, Pune, for the year 1985-86.

MR. SPEAKER : Yes, you are allowed to speak, but everything will be done according to rule.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

SHRI V. TULSIRAM : What about that which our leader has given...

[Placed in Library. See No. LT-4276/87]

MR. SPEAKER : Your leader is also humbly requested...*(Interruptions)*

**Statements explaining reasons for not laying the Annual Reports and Audited Accounts of Karnataka Dairy Development Corporation and Rajasthan State Dairy Development Corporation**

SHRI V. TULSIRAM : When you are considering ?

*(Interruptions)*

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : I beg to lay on the Table—

12.17 hrs.

PAPERS LAID ON THE TABLE

[*English*]

**Review on the working of and Annual Report of the Film and Television Institute of India for 1985-86, etc. and a Statement showing reasons for delay in laying these papers**

- (1) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1984-85 and 1985-86 within the stipulated period of nine months after the close of the Accounting Year.

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A. K. PANJA) : I beg to lay on the Table—

- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1980-81 and onwards within the stipulated period of nine months after the close of the Accounting Year.

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune for the year 1985-86.

[Placed in Library. See No. LT-4278/87]

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1985-86 together with Audit Report thereon.

12.18 hrs.

ESTIMATES COMMITTEE

[*English*]

- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Film and Television

**Forty-fifth and Forty-sixth Reports**

SHRIMATI CHANDRA TRIPATHI (Chandauli) : I beg to present the following